## RAJYA SABHA

Friday, 3rd December 1954

The House met at eleven of the clock, Mr. CHAIRMAN in the Chair

PETITIONS ON HINDU MARRI-AGE AND DIVORCE BILL, 1952

SECRETARY: Sir, I have to report to the House that 157 petitions relating to the Hindu Marriage and Divorce Bill, 1952 pending before this House, have been received

## PAPERS LAID ON THE TABLE

REPORT (1954) OF TARIFF COMMIS-SION ON CONTINUANCE OF PROTEC-TION TO (1) ZIP FASTENER INDUS-TRY, (2) SEWING MACHINE INDUS-TRY AND (3) PICKERS INDUSTRY.

MINISTER FOR COMMERCE THE (SHRI D. P. KARMARKAR): lay on the Table a copy of each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:--

- (1) (i) Report (1954) of the Tariff Commission on the continuance of protection to the Zip Fastener Industry.
- (ii) Government Resolution No. 63(i)-T.B./54. dated the 1st December 1954.
- (2) (i) Report (1954)of the Tariff Commission on the continuance of protection to the Sewing Machine Industry.
- (ii) Government Resolution No. 18(5)TB/54, dated the 1st December 1954.
- (3) (i) Report (1954)of the Tariff Commission on the continuance of protection to Pickers Industry.
- (ii) Government Resolution dated the 1st No. 26(i)-T.B./54, December, 1954

[Placed in Library. See Nos. S-457/54, S-458/54 and S-459/59 for 1 to 3.1

THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1954

SHRI P. S. RAJAGOPAL NAIDU (Madras): Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act. 1951.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

SHRI P. S. RAJAGOPAL NAIDU: Sir, I introduce the Bill.

THE ANCIENT AND HISTORICAL MONUMENTS AND ARCHAEO-LOGICAL SITES AND REMAINS (DECLARATION OF NATION-ALIMPORTANCE) SECOND AMENDMENT BILL, 1954.

DR. RAGHUBIR SINH Bharat): Sir, I beg leave to introduce a Bill further to amend Ancient and Historical Monuments and Archæological Sites and Remains (Declaration of National Importance) Act, 1951.

Mr. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Ancient and Historical Monuments and Archæological Sites and Re-(Declaration of National mains Importance) Act, 1951."

The motion was adopted.

DR. RAGHUBIR SINH: Sir. 1 introduce the Bill.